

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.65/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DHARAM BATI V/S SUNWORLD CITY PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yaksh Garg, Adv.

: For the Financial Creditor

Sh. Krishna Dev Vyas, Adv.

: For the Corporate Debtor

ORDER

- 1.** Ld. Counsels representing the parties are present.
- 2.** Ld. Counsel representing the Corporate Debtor states that the reply on behalf of the Corporate Debtor has already been filed on the e-portal and the hard copy of the same would be filed during the course of the day.
- 3.** Ld. Counsel representing the Financial Creditor on the other hand states that since he has received the advance copy of the reply, therefore the rejoinder has also been filed on the e-portal and the hard copy of the same would also be filed by him during the course of the day as well.
- 4.** Ld. Counsel representing the Corporate Debtor also states that though there is some defects in the reply filed on the e-portal, the same would also be rectified within a period of three days.
- 5.** It is also pointed out by the Registry that there is a defect showing in the rejoinder filed on the e-portal, therefore the Ld. Counsel representing the Financial Creditor states that the same would be rectified within a period of three days.
- 6.** Let the needful be done by the parties within the aforesaid stipulated period and the matter is adjourned for further hearing on 17th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

22nd April, 2024

*Kavya Prakash Srivastava
(Stenographer)*